

S.No.4

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-05-2024 AT 10:30 AM**

CP(IB) No. 05/59/HDB/2024
u/s. 59 of IBC, 2016

IN THE MATTER OF:

PIPIP E Services Private Limited

...Petitioner

AND

ROC, Telangana

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for both sides. Matter passed over.

Later Mr Manjeet Bucha, Liquidator present through Video Conference.

Matter called again.

Orders pronounced. In the result, the corporate person Ms PIP E Services Private Limited stands dissolved with immediate effect. upon dissolution of the company the liquidator is discharged and shall forward the records of the Company to IBBI. Accordingly, **this petition is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)